

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 289/2017 in C.P. (I.B) No. 5/7/NCLT/AHM/2017

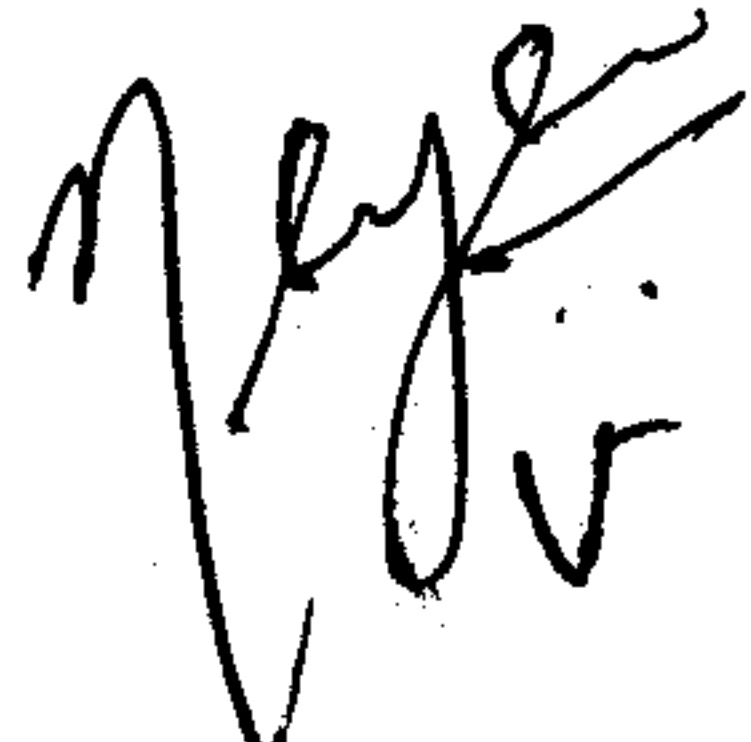
Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.11.2017**

Name of the Company: CoC (through Bank of Baroda)
V/s.
Steel Konnect (India) Pvt. Ltd.

Section of the Companies Act: Section 27 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	NIPUN SINGHVI	} ADVOCATE }	} Applicant }	
2.	VISHAL J. DAVE			

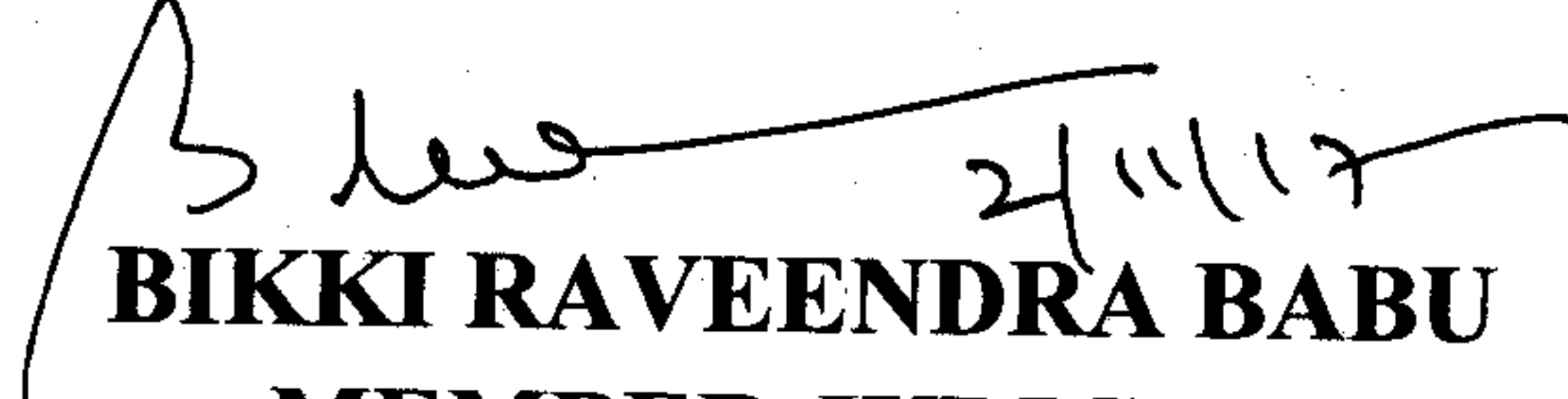
ORDER

Learned Advocate Mr. Vishal Dave with Learned Advocate Mr. Nipun Singhvi present for Applicant. None present for Respondent in IA 289/2017.

Letter dated 25.10.2017 received from IBBI board confirming the name of Mr. Ramchandra D. Choudhary as resolution professional in CP(IB) 5/NCLT/AHM/2017.

Hence, Mr. Ramchandra D. Choudhary is appointed as Resolution Professional by IBBI.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 2nd day of November, 2017.